

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION No. 214 OF 2024 (WZ)**

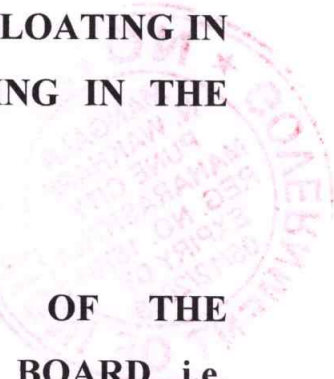
**EARLIER ORIGINAL APPLICATION NO.1231/2024(PB)**

**NEWS ITEM TITLED "DEAD FISH FOUND FLOATING IN  
MULA RIVER RAISES ALARM" APPEARING IN THE  
HINDUSTAN TIMES DATED 23.09.2024.**

**AFFIDAVIT IN REPLY ON BEHALF OF THE  
MAHARASHTRA POLLUTION CONTROL BOARD i.e.  
RESPONDENT NO. 2.**

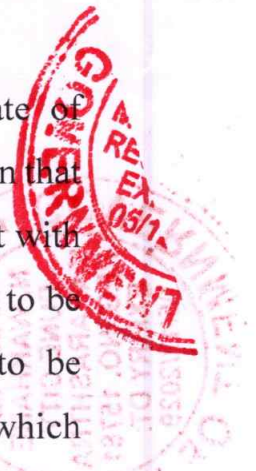
I, Babasaheb Kukade, aged adult, occupation – Service, the Regional Officer of the Maharashtra Pollution Control Board at Pune Region, having office address at 3<sup>rd</sup> Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

1. I am filing this Affidavit in reply in compliance of the order dated 24/02/2026 passed by this Hon'ble NGT, wherein this Hon'ble Tribunal constituted the Joint Committee comprising one member each of Urban Development Department, Maharashtra Pollution Control Board (MPCB), Pune Municipal Corporation (PMC), Pimpri-Chinchwad Municipal Corporation (PCMC), Pune Metropolitan Region Development Authority (PMRDA), District Collector, Pune and Irrigation



Department (Water Resources Department) of the State of which the MPCB shall be the nodal agency with a direction that the Committee shall conduct a study and submit its report with respect to the number of STPs, which would be required to be set up to take care of the pollution, which is said to be happening in River Mula suggest other measures, if any, which are required to be taken up; whether upgradation of existing STPs would be required; the funds which will be required for achieving the target from the Central as well as State Governments, considering the projected growth of the entire city in near future. Any other recommendation, which is considered appropriate by the Committee may also be made in this regard keeping in mind the objective.

2. I say and submit that, in compliance of the aforesaid order passed by the Hon'ble NGT, the Respondent MPC Board forwarded emails to all members of the Joint Committee on 07.05.2026, 11.05.2026, and 15.05.2026, requesting them to nominate their respective representatives and sharing all relevant information.
3. I say and submit that the Respondent MPC Board conducted a preliminary discussion meeting on 27/05/2026 to finalize the guidelines for the Joint Committee and decided to schedule the Joint Committee's site visit on 01/06/2026.
4. I say and submit that the Joint Committee visited various locations along the Mula River as well as the STP on





01/06/2026. During the visit, water samples were collected from the said locations. However, the analysis reports of the samples collected during the said visit, along with information from the other concerned departments, are awaited. Therefore, additional time is required for the preparation and submission of the Joint Committee Report.

- 5. In view of the above, the Respondent MPC Board most respectfully requests on behalf of the Joint Committee to this Hon'ble Tribunal to grant an additional 'three weeks' time to submit the Joint Committee Report.
- 6. Hence this Affidavit.

Solemnly affirmed on this 09<sup>th</sup> day of June, 2026 at Pune.

I know the affiant

For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No. 2.

ADVOCATE

*Babasaheb Kukade*

(Babasaheb Kukade)  
Regional Officer,  
MPCB, Pune

**BEFORE ME**

**MANGALA N. WAKHARE**  
ADVOCATE & NOTARY  
GOVERNMENT OF INDIA

09 JUN 2026

